

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
04-07-2024 AT 10:30 AM**

**CP No. 19/59/HDB/2023**  
u/s. 59 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Mohammed Khaja Muneeruddin

**...Petitioner**

**AND**

M/s. Hira Multi Construction Ventures  
Private Limited and 5 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Parameshwar Reddy, for the Petitioner present physically.  
Learned PCS Mr Vinay Babu Gade, for Respondent present physically.  
Despite sufficient opportunity rejoinder not filed. At request, time granted on condition that if rejoinder is not filed within two weeks opportunity stands forfeited.

For hearing, matter adjourned to 05.09.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**